

विवरण

वर्ष	उन पुलिस कार्मिकों की संख्या जिनके खिलाफ आपराधिक कार्रवाई और विभागीय कार्रवाई की गई है	उन पुलिस कार्मिकों की संख्या जिनके खिलाफ केवल आपराधिक मामले दर्ज किए गए हैं	इन पुलिस कार्मिकों की संख्या जिनके खिलाफ केवल विभागीय कार्रवाई की गई है	दृष्टिगत किए गए पुलिस कार्मिकों की संख्या में आपराधिक मामले में विभागीय कार्रवाई में
1992	3	2	1	—
पुलिस हिरासत				भारत के संविधान के अनुच्छेद 311 (ii) (ख) के अधीन बर्खास्त किए गए = 3
न्यायिक हिरासत	—	—	—	—
1993	—	9	8	—
पुलिस हिरासत				विभागीय कार्रवाई में एक अधिकारी को दोष-मुक्त किया गया। सात अधिकारियों के खिलाफ विभागीय जांच लम्बित है।
न्यायिक हिरासत	—	—	—	—
1994				
पुलिस हिरासत	1	6	1	—
				एक अधिकारी की निन्दा की गई। अन्य अधिकारियों के मामले में विभागीय कार्रवाई आस्थगित कर दी गई है।
न्यायिक हिरासत	—	1	—	—
1995 (30.11.95 तक)				
पुलिस हिरासत	—	10	—	—
न्यायिक हिरासत	—	—	—	—

Container facilities at Ports

*246. SHRI GOPALSINH G. SOLANKI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number of containers in the Porbandar, Vcraval, Kandla, Vadinar, Bhavnagar and Mundra Ports of the Gujarat State, port-wise;

(b) whether there is any proposal to provide container handling facilities at Kandla, Vadinar and Porbandar ports; and

(c) if so, the steps taken or proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) As on 7.12.95 there were 3811 containers at Kandla Port. There are no containers at Vadinar. The other Ports are under the control of the State Government of Gujarat.

(b) and (c) Kandla Port is already handling containers. There is a proposal

to augment the container handling facilities at Kandla, which is under examination. At Vadinar and Porbandar, there is no proposal to provide container handling facilities.

Development of National Highways into Four Lanes

*247. SHRI GOVINDRAM MIRI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the details of National Highways in various States particularly in Madhya Pradesh widened/proposed to be widened into four lanes during the years 1994-95 and 1995-96, State-wise;

(b) the total number of districts so far benefited in the State; and the total amount earmarked for the purpose; and

(c) the policy/criteria laid down for selection of National Highways to be

widened into four lanes?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) The details of National Highways in various States including Madhya Pradesh which are widened or proposed to be widened into four-lanes during 1994-95 and 1995-96 are at statement (see below).

(b) A sum of Rs. 10,296.62 lakhs has been sanctioned for four laning works in Indore-Dewas section of NH-3 in Madhya Pradesh under Externally Aided Scheme.

(c) Widening to four-lane is considered when daily traffic exceeds 15,000 Passenger Car Units, subject to availability of funds and the *inter-se* priorities.

Statement

A. State-wise details of four laning in progress during 1994-95 and 1995-96

S.No.	State	NH No.	Length (Km)gr.
1.	Andhra Pradesh	5	46
2.	Gujarat	NE-1	93
		8, 8A, 8C	52
3.	Haryana	15	160
			57
4.	Orissa	5	28
5.	Punjab	1	40
6.	Rajasthan	8	86
7.	Uttar Pradesh	2	106
8.	West Bengal	2	65
9.	Kerala	47	37
10.	Karnataka	7	25

B. Details of four laning proposed during 1995-96

1.	Andhra Pradesh	5	93
		9	13
2.	Assam	37	5